



2026:AHC:44974

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1210 of 2024

Umesh Kumar

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Byas Kumar Prasad, Lavkush Kumar Bhatt
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri and Sri S.K. Pal, learned DSGI.
2. The case of the writ petitioner is that he was appointed as Constable in U.P. Police on 01.08.1994 and thereafter, he was posted in Intelligence Department on 03.11.2004, he claims to have been awarded medals also and he was also promoted as Head Constable, an inquiry stood conducted against the writ petitioner, however, the writ petitioner was repatriated back. Now the writ petitioner claims to be restored back in the Intelligence Department.
3. Learned DSGI submits that the claim of the writ petitioner shall be decided by third respondent, Deputy Inspector General of Police, Intelligence, Intelligence Headquarters, Uttar Pradesh, 1 Gokhle Marg, Lucknow.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Deputy Inspector General of Police, Intelligence, Intelligence Headquarters, Uttar Pradesh, 1 Gokhle Marg, Lucknow by **13.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

February 26, 2026
Rajesh

(Vikas Budhwar,J.)